

**High Court of Jammu & Kashmir and Ladakh at Srinagar**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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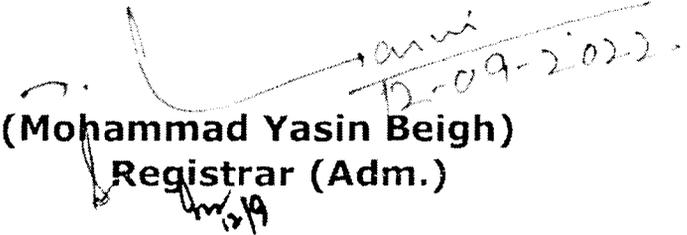
**NOTIFICATION**

No: 1218 of 2022 RG/LP

Dated: 13-9-2022

It is hereby notified that **Shri Madan Lal (Former District & Sessions Judge) S/O Sh. Amar Nath R/O Bhor Chowk, Talab Tillo, Jammu**, who had voluntarily surrendered his Certificate of Enrolment under Roll No.882/89 dated 23.11.1989 vide High Court of J&K Communication No.15840/LP dated 19.02.1996 and suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

**By Order.**

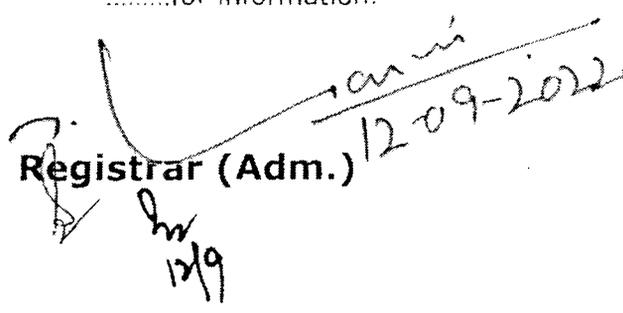
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30483-910 RG/LP  
Copy to the: -

Dated: 13-9-2022

1. Principal District & Sessions Judge, Jammu.
2. Registrar Judicial, High Court Wing Jammu.
3. Secretary, Bar Council of India, New Delhi
4. President, J&K High Court Bar Association, Jammu.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Srinagar for getting the same uploaded on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
8. Shri Madan Lal S/O Sh. Amar Nath R/O Bhor Chowk, Talab Tillo, Jammu (Former District & Sessions Judge)

.....for information.

  
Registrar (Adm.)